

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 3302
TO BE ANSWERED ON 24.03.2021
AIMS AND OBJECTIVES FOR ABVKY**

3302 SHRI RAJEEV SATAV:

SHRI SANJAY SETH:

Will the Minister of Labour and Employment be pleased to state:

- (a) the salient features of Atal Beemit Vyakti Kalyan Yojana (ABVKY) alongwith its aims and objective;**
- (b) whether Government has extended ABVKY till next financial year, if so the details thereof and the aims and objective behind the move;**
- (c) whether the rate of relief provided under the scheme is enhanced and has benefitted the unemployed, if so the details thereof; and**
- (d) the steps taken/being taken to enhance the working condition of persons working in unorganised sector in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): The scheme Atal Beemit Vyakti Kalyan Yojana was introduced by Employees' State Insurance Corporation (ESIC) on pilot basis for a period of 2 years w.e.f. 01.07.2018 for providing relief to the Insured Persons (IPs) who have become unemployed. Under this scheme, relief in the form of cash compensation to the extent of 25 per cent of the average per day earning was paid upto a maximum of 90 days of unemployment subject to conditions that the employee should have completed two years of insurable employment and has contributed not less than Seventy-Eight (78) days in each of the four consecutive contribution periods immediately preceding to the claim of the relief.

The scheme has been extended for the period 01.07.2020 to 30.06.2021. In order to provide benefit to the IPs, who have become unemployed during COVID-19 pandemic, the rate of relief has been enhanced and eligibility conditions have been relaxed as follows for the IPs who became unemployed from 24.03.2020 onwards:-

- i. The rate of relief has been doubled from 25 per cent to 50 per cent average per day earning of employee.**
- ii. The Insured Person should have been in insurable employment for a minimum period of two years immediately before his/ her unemployment and should have contributed for not less than 78 days in the contribution period immediately preceding the unemployment and minimum 78 days in one of the remaining three contribution periods in two years prior to unemployment. Earlier this condition was minimum contribution of 78 days in four contribution periods prior to unemployment with minimum two years insurable employment.**
- iii. Claim shall become due 30 days after date of unemployment. Earlier this period was 90 days.**
- iv. The claim of the IP need not be forwarded by the employer. The claim can be submitted by an IP in the prescribed claim form duly completed online or directly to the branch office.**

Total 42265 employees have availed relief under the scheme during the period 01.07.2018 to 15.03.2021.

(d): As part of labour reforms, the government has recently notified "The Occupational Safety, Health and Working Conditions Code 2020," to ensure better working conditions for the workers including unorganised workers. The Code inter-alia has provisions for cleanliness and hygiene, ventilation, adequate lighting, dust free environment, crèche facility and toll free helpline for the inter-State migrant workers, etc.
